

(b) if so, the cause of accident; and
(c) the steps taken by Government to institute an enquiry?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Jaganatha Rao): (a) A worker in the Prestressed Concrete Department of the Hindustan Housing Factory Limited died in an accident that occurred on the 24th April, 1962;

(b) The worker met his death as a result of electrocution;

(c) An enquiry has been instituted and the report is expected shortly.

Shri S. M. Banerjee: May I know whether the enquiry is a departmental enquiry or whether any outsider has been appointed?

Shri Jaganatha Rao: It is an outside enquiry. The Chairman is Shri F. Krishnamurthy, the retired Chairman of the Industrial Tribunal, Delhi.

Shri S. M. Banerjee: May I know whether the General Manager who was asked to give evidence before the enquiry refused to do so and did not appear despite repeated requests?

Shri Jaganatha Rao: It is not correct.

Shri P. K. Deo: May I know if any compensation has been paid to the dependants under the Workmen's Compensation Act?

Shri Jaganatha Rao: The worker was a subscriber to the Employees' State Insurance Scheme and therefore his dependants are entitled to pension and also provident fund.

Shri P. K. Deo: I wanted to know about compensation.

Shri Bhakt Darshan: What arrangements have been made so that such accidents may not occur again in future?

Shri Jaganatha Rao: We do not know the cause of the accident, yet. Till the report is received it is not possible for me to say anything.

Shri S. M. Banerjee: May I know whether it is a fact that the union of

the Hindustan Housing Factory has been writing to the management to take proper precautions and implement the provisions of the Factories Act, and whether the provisions of this Act have been implemented?

Shri Jaganatha Rao: So far, till the accident occurred, it will have to be presumed that the Act has been fully implemented. The report of the officer is awaited. If any suggestions are made certainly they will be implemented.

Export of Textile Goods to U.S.A.

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*1006. { Shri A. S. Saigal:
Shri Mohammad Elias:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government of U.S.A. have recently decided to impose levy on imported textile goods; and

(b) If so, what would be the effect on the export of Indian textile goods due to the imposition of this levy?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) No, Sir.

(b) Does not arise.

Demolition of Houses Near Azad Bhavan, Delhi

*1007. **Shrimati Savitri Nigam:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that houses of 36 families who have got documents to prove that they have been residing in this land since 1940 have been demolished without giving them any notice or warning, in front of Azad Bhavan near the Power House;

(b) whether it is also a fact that they have not been given any warning to take out their belongings from their houses;

(c) whether any written notice was given to them and if so, on what date;

(d) what steps Government are taking in this connection; and

(e) whether they will be allotted lands for their houses and for growing vegetables, which is their occupation?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Jaganatha Rao): (a) 32 huts built unauthorisedly on Government land opposite Azad Bhavan were demolished on the 24th April, 1962 as the land was urgently required for the construction of the Central Power House.

(b) and (c). Notices under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958 had been issued in March, 1960 and the final orders of eviction were passed by the 'Estate Officer' in January, 1961, giving the families 45 days' time to vacate the premises.

Alternative accommodation had been offered to 28 eligible families but this offer was not accepted.

(d) and (e). Developed plots are again being offered by the Corporation to the eligible families, but this offer has not so far been accepted. The Jhuggis and Jhopris Removal Scheme does not contemplate allotment of agricultural land to these families.

Shrimati Savitri Nigam: May I know whether any receipt was taken when the notices were served, because the version of the people is that they have never been given notices?

Shri Jaganatha Rao: The proceedings were taken under Act 32 of 1958. All the formalities were observed; notices were served; an enquiry was held, and orders of eviction were passed by the competent authority.

Shrimati Savitri Nigam: May I know whether these people have been approached by some officer or whether these notices were sent by post?

Shri Jaganatha Rao: Notices were issued as prescribed by the law.

Shrimati Savitri Nigam rose—

Mr. Speaker: I am sorry that it has escaped my notice. The question, in the form in which it has been put, is really a representation on behalf of some people. That should be avoided. Both the questions that have been put show that it is only pleading the case of some persons. That can be done privately. Next question.

Forged Passports 'Racket'

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*1008. { **Shri Hari Vishnu Kamath:**
Shri P. C. Borooah:
Shri P. R. Chakraverti:
Shri Maheswar Naik:
Shri Hem Barua:

Will the **Prime Minister** be pleased to state:

(a) whether the forged passports 'racket' is still flourishing;

(b) what efforts have so far been made by Government to liquidate the 'racketeers'; and

(c) the measure of success achieved so far in that direction?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) The activities of racketeers of forged passports are curtailed to a very great extent though stray cases still continue to occur.

(b) Apart from the general precautions taken against forgeries on passports, such as perforation of photographs, use of special type of ink etc., concerted efforts have also been made to punish the racketeers who were responsible for forged passports as well as their associates involved in this illegal trade. Many persons, who succeeded in getting away with bogus passports, were ultimately repatriated to India where they have been apprehended on arrival with a view to prosecution in the Courts of Law. Steps have also been taken to tighten up the work of checking of travel documents at the check posts in India, for which purpose the checking officers have been given short term train-